

FIR No. 88/2020
PS Gandhi Nagar
U/s 307/34 IPC r/w 25/27 Arms Act
State vs. Mohan Upadhaya

24.06.2020

Present: Ld. APP for the State.

Sh. Kulvinder Singh, Ld. counsel for the applicant/accused.

An application u/s 167 (2) Cr. P.C. for grant of statutory bail of accused Mohan Upadhaya was moved by the Ld. Counsel for the accused.

IO has also filed his reply.

At this stage, Ld. Counsel for accused submits that he does not press the present applicant and he want to withdraw the same.

Accordingly, at the request of Ld. Counsel for accused the present application stands dismissed as withdrawn. Copy of this order be given dasti.

Application is disposed of accordingly.


(Balwinder Singh)
MM (East)/KKD/Delhi/24.06.2020

24.06.2020

Present: Ld. APP for the State.

Applicant/owner Vipin in person.

An application for release of vehicle bearing registration no. DL13ST-1241 on superdari has been moved by the applicant.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-13ST-1241** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

Sdr
(Balwinder Singh)
MM (East)/KKD/Delhi/24.06.2020

FIR No. 267/2020
PS Gandhi Nagar
U/s 307/353/186 IPC and u/s 25/27 Arms Act
State vs. Nazid @ Rashid

23.06.2020

Present: Ld. APP for the State.

Accused Nazid @ Rashid is produced after fresh arrest.

Counsel for accused not available.

IO/SI Sachin Kumar in person with case file.

It is stated by the IO that the above mentioned accused has been arrested in the present case on the allegation that he has committed offence 307/353/186 IPC and u/s 25/27 Arms Act. Copy of FIR be supplied to the accused.

Medical record of the accused is perused. As per report one fresh gun shot injury has been noticed on the right leg of the accused Nazid @ Rashid. On being asked in that regard, the accused has replied that the said injury he got sustained some where at other place prior to his arrest in the present case and the same is not connected with this case.

Since accused is produced before me at 6.00 P.M., hence Legal Aid Counsel could not be provided to the accused.

An application has been moved by the IO for 01 day JC remand of accused stating that investigation of the case is in progress. It is further submitted that the offences alleged against the accused are very serious in nature and considering the gravity of alleged offences, there is every likelihood that accused may abscond.

Considering the gravity of alleged offences and pending

investigation, application moved by the IO stands allowed. Let accused be remanded to JC. His custody warrants be prepared accordingly.

Accused be produced before the Court on 24.06.2020

Application accordingly, stands disposed off.

Copy of this order be given dasti if prayed for.

(Balwinder Singh)
MM (East)/KKD/Delhi/23.06.2020